

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.322-323 OF 2009

K.M. GUPTA

APPELLANT(S)

VERSUS

PRAHLAD SINGH TOMAR & ORS.

RESPONDENT(S)

O R D E R

We have heard learned counsel for the parties and also perused the record.

We do not find any ground to interfere with the impugned order.

The appeals are, accordingly, dismissed.

.....J.  
[ADARSH KUMAR GOEL]

.....J.  
[UDAY UMESH LALIT]

NEW DELHI  
31ST AUGUST, 2017

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 322-323/2009

K.M. GUPTA

Appellant(s)

VERSUS

PRAHLAD SINGH TOMAR &amp; ORS.

Respondent(s)

Date : 31-08-2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Appellant(s) Mr. Anshuman Shrivastava, Adv.  
Mr. Abhijeet Shrivastava, Adv.  
Mr. B. Ramana Murthy, Adv.  
Dr. S. K. Verma, AORFor Respondent(s) Mr. Sunny Choudhary, Adv.  
Mr. Mishra Saurbh, Adv.

Mr. B. S. Banthia, AOR

Mr. Santosh Paul, Adv.  
Mr. Sreenath S., Adv.  
Mr. Sunil Singh, Adv.  
Mr. Joseph Pookatt, Adv.  
Mr. Prashant Kumar, AORUPON hearing the counsel the Court made the following  
O R D E R

The appeals are dismissed in terms of the signed order.

Pending applications, if any, shall also stand disposed  
of.(SWETA DHYANI)  
SENIOR PERSONAL ASSISTANT(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER

(Signed order is placed on the file)